

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL (ALLAHABAD BENCH)  
ALLAHABAD.

Gov. A. No. 786/92  
D. A. No. 230/89 (L)  
T. A. No.

~~CF 1, 199~~

Date of decision: 21/9/92

..... Kulwant Singh ..... Petitioner

..... Sri. W. H. Haidery ..... Advocate for the Petitioner.

Versus

..... The Union of India ..... Respondent

..... Advocate for the Respondent (s) had

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CORAM:-

The Hon'ble Mr. Justice C. S. Venkataswami

The Hon'ble Mr. K. G. B. ...

1. Whether Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the judgment?
4. Whether to be circulated to all other Benches?

Signature

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